

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 423
Appeal No. 253/ND/252/2022

IN THE MATTER OF:

Deputy Commissioner of Income Tax	...	Applicant
Versus		
Registrar of Companies, Delhi &Ors. (M/S Faiz Recycling Pvt. Ltd.)	...	Respondent

Order under Section 252 of Companies Act, 2013.

Order delivered on 13.03.2023

Coram:

MR. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Puneet Rai, Mr. Nikhil Jain, Advs.
For the Respondent :

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to
18.04.2023.

Sd/-
Court Officer